

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-761(ND)2018
CA No.485/2019

IN THE MATTER OF:

Sony Pictures Networks India Pvt.Ltd.

...PETITIONER

Vs

M/s.Ortel Communications Ltd.

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 25.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri K. K. Vohra,

Hon'ble Member (Technical)

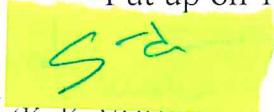
For the Petitioner/Applicant :Mr.Ritin Raj,Sr.Adv., Mr.Raghav Shankar,Mr.Madhav Kanoria,
Mr.Shdeepa Bhattacharya, Neha Shvhare, Ms.Arshiya Sharda, Mr.Gunjan Mathur,
Adv.Mr.Tushal Bhardwaj

For the Corporate Debtor/Resp:Shambo Nandy

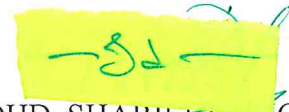
ORDER

Resolution Professional alongwith counsel is present. Counsel for Respondent is present. The Counsel for Respondent submitted that reply has been filed , a copy of which is circulated to the other side. The counsel for RP is directed to file rejoinder if any.

Put up on 15.1.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. MOHD. SHARIEF TARIQ)
MEMBER(JUDICIAL)

Balram Mahajan

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-761(ND)2018
CA No.576/2019

IN THE MATTER OF:
Sony Pictures Networks India Pvt.Ltd.
Vs
M/s.Ortel Communications Ltd.

....PETITIONER

...RESPONDENT

SECTION
Under Section 9 IBC 2016

Order delivered on 25.11.2019

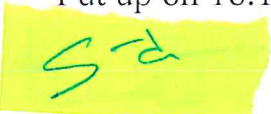
Coram:
Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri K. K. Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant :
For the Corporate Debtor :

ORDER

Resolution Professional alongwith counsel is present. During the course of hearing, it has been noted that CA No.774 and CA No.641 have been filed to challenge the Resolution Plan which is part of the present CA. Therefore, these two CAs i.e.CA- 774 and CA-641 are tagged with, with the direction to the respective parties to complete the pleadings before 10.12.2019. It is further noted that in the CAs No.774 and 641 the Resolution Applicant whose resolution plan have^s been approved by the COC by majority of votes is not arrayed as Respondent. Accordingly, the CAs may be amended by giving notice to the RA^s. The matter is posted for making final submissions. The Resolution Professional is directed to give the copy of the CA^s to the applicants of CA^s 774 and CA 641.

Put up on 18.12.2019.


(K. K. VOHRA)
MEMBER (TECHNICAL)


(Ch. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Balram Mahajan

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-761(ND)2018
CA No.515, 769/2019

IN THE MATTER OF:
Sony Pictures Networks India Pvt.Ltd.
Vs
M/s.Ortel Communications Ltd.
SECTION
Under Section 9 IBC 2016

...PETITIONER

...RESPONDENT

Order delivered on 25.11.2019

Coram:
Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri K. K. Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr.Ritin Raj,Sr.Adv., Mr.Raghav Shankar,Mr.Madhav Kanoria,
Mr.Shdeepa Bhattacharya, Neha Shvhare, Ms.Arshiya Sharda, Mr.Gunjan Mathur,
Adv.Mr.Tushal Bhardwaj
For the Corporate Debtor/Resp:Shambo Nandy

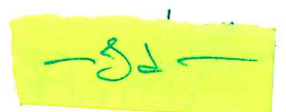
ORDER

Counsel for the applicant is present. Resolution Professional alongwith
counsel is present. Matter stands adjourned.

Put up on 15.1.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. MOHD. SHARIEFTARIQ)
MEMBER (JUDICIAL)

Balram Mahajan

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-761(ND)2018
CA No.771,772,&773 /2019

IN THE MATTER OF:
Sony Pictures Networks India Pvt.Ltd.
Vs
M/s.Ortel Communications Ltd.

....PETITIONER

...RESPONDENT

SECTION
Under Section 9 IBC 2016

Order delivered on 25.11.2019

Coram:
Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri K. K. Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr.Ritin Raj,Sr.Adv., Mr.Raghav Shankar,Mr.Madhav Kanoria,
Mr.Shdeepa Bhattacharya, Neha Shvhare, Ms.Arshiya Sharda, Mr.Gunjan Mathur,
Adv.Mr.Tushal Bhardwaj
For the Corporate Debtor/Resp:Shambo Nandy

ORDER

All the three applications are filed by the applicants for arraying them as party in IB No.761 of 2018. The Counsel for the applicants prayed to withdraw the CAs. Prayer is allowed. Therefore CA Nos.771, 772 & 773 are dismissed as withdrawn.


(K. K. VOHRA)
MEMBER (TECHNICAL)


(Ch. MOHD. SHARIEFTARIQ)
MEMBER(JUDICIAL)

Balram Mahajan

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761(ND)2018

CA No.482/2019

IN THE MATTER OF:

Sony Pictures Networks India Pvt.Ltd.

...PETITIONER

Vs

M/s.Ortel Communications Ltd.

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 25.11.2019

Coram:

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Shri K. K. Vohra,

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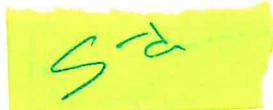
For the Petitioner/Applicant :

For the Corporate Debtor : Mr.Sanjay Bajaj, Ms.Mallika Prabhakar for Karnataka Bank

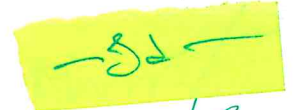
ORDER

Resolution Professional alongwith counsel is present. Counsel for Respondent is present. The Counsel for Respondent submitted that reply has been filed , a copy of which is circulated to the other side. The counsel for RP is directed to file rejoinder if any.

Put up on 15.1.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. MOHD. SHARIEETARIQ)
MEMBER(JUDICIAL)

Balram Mahajan